

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1195**

TO BE ANSWERED ON THE 29TH JULY, 2026/ SHRAVANA 7, 1948 (SAKA)

DRUG TRAFFICKING

1195 SHRI RAGHAV CHADHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) progress made by Government in combating drug trafficking, the details thereof;**
- (b) steps taken by Government to strengthen the four-tier Narco-Coordination Centre mechanism;**
- (c) details on the number of Anti-Narcotics Task Forces operationalised in the last three years;**
- (d) measures taken by Government to expand Narcotics Control Bureau's (NCB's) zonal offices; and**
- (e) current status of the National Integrated Database on arrested Narco-Offenders portal?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

- (a) The Drug Law Enforcement Agencies (DLEAs), are actively engaged in enforcement activity under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985. These concerted efforts have resulted in significant achievements in term of drug seizures, registration of cases, arrests, disposal of seized drugs, destruction of illicit cultivation, financial investigations and**

preventive detention under Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (PITNDPS) Act, 1988, the details of which as reported by all DLEAs to Narcotics Control Bureau (NCB) is at Annexure-I.

(b) Government has strengthened inter-ministerial and inter-agency coordination through restructured 4-tier (Apex, Executive, State & District level) Narco-Coordination (NCORD) mechanism by inclusion of various stakeholders at all four levels. It provides a structured, institutionalized platform for coordination among Central Ministries, State Governments and enforcement agencies for monitoring drug trafficking, precursor diversion, demand reduction and rehabilitation, resulting in improved enforcement outcomes and intelligence-sharing. NCORD has been consistently active and functional at the Apex, Executive, State and District levels. So far, 10 Apex NCORD meetings and 7 Executive NCORD meetings have been held to guide policy formulation, enhance inter-ministerial coordination and review the overall narcotics control framework. At the operational level, 272 State NCORD meetings and 16,187 District NCORD meetings have been conducted across the country, enabling coordinated enforcement action, intelligence sharing and regular monitoring of drug trafficking trends at the grassroots level. These meetings have strengthened cooperation among agencies, facilitated joint operations and supported focused interventions against drug

trafficking networks operating across States. Also, an NCORD Portal has been created to act as a platform for all drug and NCB related information and also as a total Knowledge Management System (KMS) for all four tiers of the NCORD mechanism. It also acts as a repository of information on the anti-drug abuse initiatives of the Government of India

(c) Over the last three years, the Government has significantly strengthened the Anti-Narcotics Task Force (ANTF) framework across the country. As on date, Anti-Narcotics Task Forces have been notified in all 36 States/Union Territories, though their mandate, structure and resources differ in various States/UTs. To address the issue, a template of an ideal State ANTF has been prepared and shared with the State/UT Governments by NCB in June, 2026.

(d) To improve the geographical footprint of the Narcotics Control Bureau, Zonal Offices have been increased from 13 to 30, across the Country by addition of 05 new Zonal Offices at Gorakhpur (Uttar Pradesh), Siliguri (West Bengal), Agartala (Tripura), Itanagar (Arunachal Pradesh) and Raipur (Chhattisgarh) and by upgradation of 12 existing Sub-zones as Zones. All 30 Zonal offices are operational with sanction of requisite man-power. Approval has also been accorded recently for establishment of Six (06) new Zonal

Offices at Port Blair (Andaman & Nicobar Islands), Dimapur (Nagaland), Aizawl (Mizoram), Shimla (Himachal Pradesh), Shillong (Meghalaya) and Gangtok (Sikkim).

(e) The Government has implemented a centralized digital database, namely National Integrated Database on Arrested Narco-Offenders (NIDAAN), developed by the NCB in collaboration with the Inter-Operable Criminal Justice System (ICJS). The NIDAAN portal integrates data of Narcotic Drugs and Psychotropic Substances (NDPS) offenders arrested by all Drug Law Enforcement Agencies across the country, including information such as identity details, photographs, fingerprints, case particulars and court-related information. NIDAAN picks its data from all India E Prisons and the database of NCB. The database currently has around 9.50 lakh searchable data of arrested and convicted persons under NDPS Act. This database is accessible up to the Police Station level and to authorized users of State/ UT Police and Crime Law Enforcement Agencies (CLEAs). NIDAAN facilitates and assists investigating agencies in opposing bail, seeking cancellation of bail, monitoring habitual offenders, and supports preparation of proposals under the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (PITNDPS) Act, 1988, thereby strengthening coordinated and proactive enforcement action.

(i) **Seizure of drugs, Cases and Arrests by all DLEAs:**

Year	Seizure (in kg)	Cases	Arrest
2023	13,89,725	1,09,546	1,32,954
2024	13,30,600	96,930	1,22,224
2025	12,40,984	1,48,063	1,83,675

ii. **Disposal of Drugs by All DLEAs:**

Drug (In Kg)/Year	2023	2024	2025
Total Quantity	7,62,015	4,51,088	10,08,816

iii. **Destruction of Illicit Poppy and Cannabis Cultivation by All DLEAs:**

Year	2023	2024	2025
Poppy destruction (in acres)	31,786	22,898	42,685
Cannabis destruction (in acres)	23,694	37,336	38,219

iv. **Financial Investigation and Forfeiture of Property by All DLEAs:**

Year	No of cases in which Property Freezed/ Seized	Value of property (movable/ immovable) Freezed/Seized (in crore)
2023	587	276
2024	1053	666
2025	1356	836

v. **Detention order issued under PITNDPS by All DLEAs:**

Year	Number of detention orders issued
2023	450
2024	531
2025	810

Source: NCB